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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.539/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

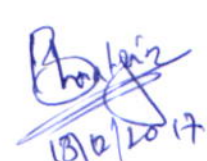
NAME OF THE PARTIES: Honest Security Services.

V/s.

HDIL Leisures Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Bhaskar M. Jain i/b. M/s. Mariani & Co. for Respondent	Advocate	 13/12/2017
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ORDER

TCP No.539/ I&BP/NCLT/MB/MAH/2017

The Petitioner is called absent. The Corporate Debtor Counsel is present stating that the petitioner side was not even present on last date of hearing, despite direction was given on 15.11.2017 to the Petitioner to prove the defects lying in the petition. It is further mentioned that since the Petitioner side was absent on last date of hearing, this Bench gave a peremptory direction to the Petitioner to be present on next date of hearing without fail.

On verification of the attendance sheet file, we have noticed that the statement made by the Corporate Debtor is right. For the Petitioner has consecutively remained absent on the last dates of hearings as well as today's hearing, this Company Petition, by recording the absence of the Petitioner, is dismissed for default.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)